

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 16/82-ALC4/2011 MEETING DATE : 19.07.2011

The Meeting No.16/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 19.07.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Dr. Nitin K Jain, Scientist, Department of Bio-technology
4. Shri S.S. Bose, Sr. D.O., DIPP
5. Shri Pramod Bharti, Asstt. Director, DC(MSME)
6. Shri D. Dwarkanath, DDG
7. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.15/82 dated 12.07.2011 were ratified by the Committee.

Case No.B-145	M/S Porus Laboratories Pvt. Ltd.
Norms Committee Meeting No.16/12	F.No.01/82/050/00322/AM10/DES-III F.No.01/82/050/00035/AM11/DES-III F.No.01/82/050/00795/AM11/DES-III F.No.01/82/050/00888/AM11/DES-III F.No.01/82/050/01717/AM11/DES-III F.No.01/82/050/01478/AM11/DES-III
Meeting Date: 19.07.2011	RA F.No.09/24/040/00118/AM10 RA.F.No.09/24/040/00529/AM10 RA.F.No.09/24/040/00216/AM11 RA.F.No.09/24/040/00274/AM11 RA F.No.09/24/040/00536/AM11 RA F.No.09/24/040/00457/AM11
Adv.Lic.No.0910038561 dated 13.07.2009 Adv.Lic.No.0910041750 dated 21.04.2010 Adv.Lic.No.0910043307 dated 26.08.2010 Adv.Lic.No.0910043692 dated 28.09.2010 Adv.Lic.No.0910045740 dated 28.02.2011 Adv.Lic.No.0910045121 dated 12.01.2011	
Committee considered case as per agenda. Shri Srinivasan Namala, Director-Business Development of the company appeared before the Committee and explained the case.He informed the Committee that the Identification by UV is not more than 40 APHA and Moisture content is not more than 0.20% w/w. He further informed that the iron content is not more than 3 ppm and PPP-BP Purity is not less than 99.90%. After detailed deliberations and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms as per details below or as applied by the firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 Hydroxy Phenyl) Phthalimidine (PPBP)	1 Kg.	1.	Phthalic Anhydride	0.927 kg
		2.	Phenol	1.145 kg
		3.	Zinc Chloride	0.546 kg
		4.	Aniline	0.800 kg
		5.	Methanol	2.200 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-146	M/S Nirayu Pvt. Ltd.
Norms Committee Meeting No.16/12	F.No.01/82/162/01184/AM11/DES-III
Meeting Date:19.07.2011	RA F.No.34/80/040/00240/AM02
Adv.Lic.No.3410002713 dated 18.09.2001	

Committee considered case as per agenda and observed that the advance authorization is quite old issued on 18.09.2001 and technical comments are not forthcoming from Department of Pharmaceuticals. It was, therefore, in consultation with technical authority present in meeting, decided to ratify norms for regularization purpose only under para 4.7 of HBP as applied by the firm as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Hydroxymethyl-3-Methyl-4(2,2,2-Trifluoroethoxy) Pyridine Hcl	1 Kg.	1.	2,3 Lutidine	1.40 kg
		2.	Acetonitrile	6.80 kg
		3.	Trifluoro Ethanol	3.50 kg
		4.	Palladium Chloride	0.0005 kg

Note: The above norms have been fixed for regularization purpose only and therefore, no repeat advance authorisation may be issued on the basis of above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-147	M/S Alembic Ltd.
Norms Committee Meeting No.16/12	F.No.01/82/050/00177/AM11/DES-III
Meeting Date:19.07.2011	RA F.No.34/24/040/00020/AM11
Adv.Lic.No.3410026932 dated 29.04.2010	

Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.

Case No.B-148	M/S UCB India Pvt. Ltd.
Norms Committee Meeting No.16/12	F.No.01/82/050/01329/AM11/DES-III
Meeting Date:19.07.2011	RA F.No.03/95/040/00585/AM11
Adv.Lic.No.0310598207 dated 21.10.2010	

Committee considered case as per agenda and decided to call the firm for personal hearing on

16.08.2011. Accordingly, case was deferred for 16.08.2011.

Case No.B-149	M/S Vijayasri Organics Ltd.
Norms Committee Meeting No.16/12	F.No.01/82/050/00643/AM10/DES-III
Meeting Date:19.07.2011	RA F.No.09/24/040/00240/AM10
Adv.Lic.No.0910039761 dated 29.07.2009	
Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.	

Case No.B-150	M/S PI Industries Ltd.
Norms Committee Meeting No.16/12	F.No.01/82/050/01730/AM11/DES-III
Meeting Date:19.07.2011	RA F.No.13/24/040/00038/AM11
Adv.Lic.No.1310034755 dated 03.03.2011	
Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 16.08.2011.	

Case No.B-151	M/S Jayshree Industries										
Norms Committee Meeting No.16/12	F.No.01/82/050/01386/AM07/DES-III										
Meeting Date:19.07.2011	RA F.No.34/24/040/00202/AM07										
Adv.Lic.No.3410017545 dated 04.12.2006											
Committee considered case as per agenda. Shri D.K. Bhembre, Technical Director of the company appeared before the Committee for personal hearing and explained the case. He informed the Committee that they have exported Citral having the purity of 99% while the purity of import item is 95%. He further informed that the company has achieved 65.76% value addition. After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to ratify norms for regularization purpose under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. The firm may be directed to indicate the purity percentage of import and export item in future.											
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Citral Pure</td><td>1 Kg.</td><td>1.</td><td>Citral</td><td>1.05 kg</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Citral Pure	1 Kg.	1.	Citral	1.05 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed							
Citral Pure	1 Kg.	1.	Citral	1.05 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.B-152	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.16/12	F.No.01/82/162/01092/AM12/DES-III F.No.01/82/162/01093/AM12/DES-III F.No.01/82/162/00171/AM12/DES-III F.No.01/82/162/00172/AM12/DES-III F.No.01/82/162/00173/AM12/DES-III F.No.01/82/162/00174/AM12/DES-III

	F.No.01/82/162/00175/AM12/DES-III F.No.01/82/162/00176/AM12/DES-III F.No.01/82/162/00177/AM12/DES-III F.No.01/82/162/00178/AM12/DES-III F.No.01/82/162/00179/AM12/DES-III F.No.01/82/162/00180/AM12/DES-III F.No.01/82/162/00182/AM12/DES-III F.No.01/82/162/00183/AM12/DES-III F.No.01/82/162/00184/AM12/DES-III F.No.01/82/162/00185/AM12/DES-III F.No.01/82/162/00186/AM12/DES-III F.No.01/82/162/00187/AM12/DES-III F.No.01/82/162/00188/AM12/DES-III F.No.01/82/162/00189/AM12/DES-III F.No.01/82/162/00190/AM12/DES-III F.No.01/82/162/00191/AM12/DES-III F.No.01/82/162/00192/AM12/DES-III F.No.01/82/162/00193/AM12/DES-III F.No.01/82/162/00194/AM12/DES-III
Meeting Date:19.07.2011	
Committee considered case as per agenda. Shri L.V. Ramana, Processing Head and Shri D. Srinivas Rao, Manager of the company appeared before the Committee and explained the case. They informed the Committee that the norms for these export products have not been fixed under para 4.7 of HBP for their DTA unit. They further mentioned that they have submitted production and consumption data certified by CA and CE. The representative of Department of Pharmaceuticals promised the Committee to provide necessary technical comments within two months. Accordingly, it was decided to defer the case for 13.09.2011.	

Case No.B-153	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.16/12	F.No.01/82/162/00152/AM12/DES-III F.No.01/82/162/00153/AM12/DES-III F.No.01/82/162/00154/AM12/DES-III F.No.01/82/162/00155/AM12/DES-III F.No.01/82/162/00156/AM12/DES-III F.No.01/82/162/00157/AM12/DES-III F.No.01/82/162/00158/AM12/DES-III F.No.01/82/162/00159/AM12/DES-III F.No.01/82/162/00160/AM12/DES-III F.No.01/82/162/00161/AM12/DES-III F.No.01/82/162/00162/AM12/DES-III F.No.01/82/162/00163/AM12/DES-III F.No.01/82/162/00164/AM12/DES-III F.No.01/82/162/00165/AM12/DES-III F.No.01/82/162/00166/AM12/DES-III F.No.01/82/162/00167/AM12/DES-III F.No.01/82/162/00168/AM12/DES-III F.No.01/82/162/00169/AM12/DES-III F.No.01/82/162/00170/AM12/DES-III

Meeting Date:19.07.2011	
Committee considered case as per agenda. Shri L.V. Ramana, Processing Head and Shri D. Srinivas Rao, Manager of the company appeared before the Committee and explained the case. They informed the Committee that the norms for these export products have not been fixed under para 4.7 of HBP for their DTA unit. They further mentioned that they have submitted production and consumption data certified by CA and CE. The representative of Department of Pharmaceuticals promised the Committee to provide necessary technical comments within two months. Accordingly, it was decided to defer the case for 13.09.2011.	

Case No.B-154	M/S Intas Pharma Ltd.
Norms Committee Meeting No.16/12	F.No.01/82/050/00947/AM11/DES-III F.No.01/82/050/00470/AM11/DES-III
Meeting Date:19.07.2011	RA F.No.08/24/040/00182/AM11 RA F.No.08/24/040/00073/AM11
Adv.Lic.No.0810092394 dated 22.09.2010 Adv.Lic.No.0810089370 dated 02.06.2010	
Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.	

Case No.B-155	M/S Crystal Phosphate Ltd.			
Norms Committee Meeting No.16/12	F.No.01/82/050/01683/AM05/DES-III			
Meeting Date:19.07.2011	RA F.No.05/24/040/00518/AM05			
Adv.Lic.No.0510147898 dated 06.01.2005				
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 19.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
6-Chloro-N2-Ethyl-N4-Isopropyl-1,3,5-Triazine-2,4-Diamine (80% Min) (75 Micron)	1 Kg.	1.	6-Chloro-N2-Ethyl-N4-Isopropyl-1,3,5-Triazine-2,4-Diamine (8-% Min.) (200 Microns)	1 kg.
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-155A	M/S Herbochem, Hyderabad
Norms Committee Meeting No.16/12	F.No.01/82/050/00957/AM11/DES-III F.No.01/82/050/01410/AM11/DES-III F.No.01/82/050/00608/AM11/DES-III F.No.01/82/050/00618/AM11/DES-III
Meeting Date:19.07.2011	RA F.No.09/24/040/00015/AM10 RA.F.No.09/24/040/00077/AM11 RA.F.No.09/24/040/00127/AM11

	RA.F.No.09/24/040/00153/AM11
Adv.Lic.No.0910040823 dated 05.02.2010 Adv.Lic.No.0910042303 dated 11.06.2010 Adv.Lic.No.0910042768 dated 20.07.2010 Adv.Lic.No.0910042877 dated 28.07.2010	
Committee considered case as per agenda. Shri K. Somnath, Vice President of the company appeared for personal hearing before the Committee and explained the case.He informed the Committee that root quality differs from plant to plant and sand moisture in the root. He further informed that the root is imported from Brazil/Costarice since not availability of root in Darjilling area and removal of impurities to achieve higher content will need more raw material. Committee observed that earlier DC(MSME) had recommended the quantity of root to the extent of 4.8 kg/kg of export product, but the firm was allowed import of root to the extent of 4.4 kg/kg of the export product. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to enhance the quantity of Ipecac Root to the extent of 4.8 kg/kg of export product for regularisation of these advance authorizations. RA concerned may take further necessary action as per above decision of NC.	

1	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:13.09.2011
	Decision :Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

2	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:52/9/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00267/AM11/	RLA File :09/24/040/00495/AM10/	Lic.No/Date:0910041156 03.03.2010	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

5	Case No.:35/2/83-ALC1/2010	Party Name:ADVY CHEMICAL	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Rejected
	HQ File :01/83/050/00035/AM11/	RLA File :03/94/040/01124/AM10/	Lic.No/Date:0310568188 06.04.2010	
	Decision :Committee considered case as per agenda and observed that the firm has obtained advance authorization for export of Bio-technology item, while in the application, they have submitted declaration and "this application does not involve export and/or import of Bio-technology item. Further, Department of Bio-technology vide their letter No.BT/IL/05/231/2006/-PID dated 07.02.2011, have called for a clarification from the firm, but no reply has been received. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

6	Case No.:135/9/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved															
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2010-Ch.II dated 11.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">N-Butyl Lithium (25% in N-Heptane) (100% Active Basis)</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Lithium Metal</td><td>0.136 kg</td></tr> <tr> <td>2.</td><td>n-Butyl Chloride</td><td>2.00 kg</td></tr> <tr> <td>3.</td><td>N-Heptane</td><td>7.00 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	N-Butyl Lithium (25% in N-Heptane) (100% Active Basis)	1 Kg.	1.	Lithium Metal	0.136 kg	2.	n-Butyl Chloride	2.00 kg	3.	N-Heptane
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
N-Butyl Lithium (25% in N-Heptane) (100% Active Basis)	1 Kg.	1.	Lithium Metal	0.136 kg															
		2.	n-Butyl Chloride	2.00 kg															
		3.	N-Heptane	7.00 kg															

7	Case No.:22/19/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved																								
	HQ File :01/82/050/00607/AM11/	RLA File :09/24/040/00131/AM11/	Lic.No/Date:0910042765 20.07.2010																									
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 27/82 meeting held on 05.10.2010 and 48/09 meeting held on 17.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Tenofovir Disoproxil Fumarate</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Adenine</td><td>0.914 kg</td></tr> <tr> <td>2.</td><td>(R)-(+) Propylene Carbonate</td><td>0.7938 kg</td></tr> <tr> <td>3.</td><td>Diethyl P-Toluene Sulphonyloxy Methyl Phosphonate</td><td>2.025 kg</td></tr> <tr> <td>4.</td><td>Chloromethyl Iso Propyl Carbonate</td><td>2.0867 kg</td></tr> <tr> <td>5.</td><td>Magnesium Tert Butoxide</td><td>0.536 kg</td></tr> <tr> <td>6.</td><td>Hydrobromic Acid (48% w/w Aq. Solution)</td><td>6.54 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	0.914 kg	2.	(R)-(+) Propylene Carbonate	0.7938 kg	3.	Diethyl P-Toluene Sulphonyloxy Methyl Phosphonate	2.025 kg	4.	Chloromethyl Iso Propyl Carbonate	2.0867 kg	5.	Magnesium Tert Butoxide	0.536 kg	6.	Hydrobromic Acid (48% w/w Aq. Solution)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	0.914 kg																								
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		4.	Chloromethyl Iso Propyl Carbonate	2.0867 kg																								
		5.	Magnesium Tert Butoxide	0.536 kg																								
		6.	Hydrobromic Acid (48% w/w Aq. Solution)	6.54 kg																								

	7.	Triethylamine	1.028 kg
	8.	Dimethyl Formamide	2.04 kg
	9.	Methane Sulphonic Acid	0.1074 kg
	10.	Methylene Chloride	8.82 kg
	11.	Acetone	0.71 kg
	12.	Iso Propyl Alcohol	4.65 kg
	13.	Activated Carbon	0.0136 kg
	14.	Steam/Thermal Coal	As per Fuel Policy

RA concerned may take further necessary action as per above decision of NC.

8	Case No.:24/19/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00609/AM11/	RLA File :09/24/040/00143/AM11/	Lic.No/Date:0910042769 20.07.2010	
	Decision :Withdrawn as the case has been approved by NC in 51/82 meeting held on 22.03.2011.			

9	Case No.:32/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00575/AM11/	RLA File :05/24/040/00465/AM10/	Lic.No/Date:0510268627 21.07.2010	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:3/28/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00885/AM11/	RLA File :05/23/040/00111/AM11/	Lic.No/Date:0510269207 28.07.2010	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC.			

11	Case No.:35/19/82-ALC4/2010	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00620/AM11/	RLA File :09/24/040/00045/AM11/	Lic.No/Date:0910042935 29.07.2010	Defer Date:13.09.2011
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 13.09.2011.			

12	Case No.:11/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM11/	RLA File :09/24/040/00271/AM11/	Lic.No/Date:0910043759 30.09.2010	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:12/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00894/AM11/	RLA File :09/24/040/00278/AM11/	Lic.No/Date:0910043760 30.09.2010	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

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Case No.:6/36/82-ALC4/2010	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/01044/AM11/	RLA File :03/94/040/00747/AM11/	Lic.No/Date:0310602797 24.11.2010		
Decision : Committee considered case as per agenda and in light of SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin and Clavulanate Potassium Tablets USP 625 mg (Clavugen 625 mg) Each tablet contains: 1) Amoxicillin Trihydrate Equivalent to Amoxicillin 500 mg and 2) Clavulanate Potassium Equivalent to Clavulanic Acid 125 mg)	1 No.	1.	Potassium Clavulanate with Avicel (1:1)	127.5 mg
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:13.09.2011
	Decision :Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.09.2011.			

17	Case No.:29/44/82-ALC4/2010	Party Name:UNICURE REMEDIES PVT. LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
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	HQ File :01/82/050/01528/AM11/	RLA File :34/24/040/00234/AM11/	Lic.No/Date:3410028934 27.12.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage.			
	RA concerned may take further necessary action as per above decision of NC.			

18	Case No.:1/44/82-ALC4/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01500/AM11/	RLA File :03/95/040/00749/AM11/	Lic.No/Date:0310611695 19.01.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of C&PC, Petrochemicals Division.			

19	Case No.:4/44/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01503/AM11/	RLA File :09/71/040/00083/AM11/	Lic.No/Date:0910045205 19.01.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:5/44/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01504/AM11/	RLA File :05/24/040/00342/AM11/	Lic.No/Date:0510281982 19.01.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:22/6/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00140/AM12/	RLA File :09/24/040/00469/AM11/	Lic.No/Date:0910045206 19.01.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of DC(MSME).			

22	Case No.:7/44/82-ALC4/2010	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01506/AM11/	RLA File :09/24/040/00488/AM11/	Lic.No/Date:0910045214 20.01.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:8/44/82-ALC4/2010	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01507/AM11/	RLA File :03/94/040/00811/AM11/	Lic.No/Date:0310612024	Defer

		20.01.2011	Date:16.08.2011
Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 16.08.2011.			

24	Case No.:39/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01538/AM11/	RLA File :09/24/040/00415/AM10/	Lic.No/Date:0910045227 25.01.2011	Defer Date:13.09.2011
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 13.09.2011.			

25	Case No.:40/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01539/AM11/	RLA File :09/24/040/00459/AM10/	Lic.No/Date:0910045228 25.01.2011	Defer Date:13.09.2011
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 13.09.2011.			

26

Case No.:41/44/82-ALC4/2010	Party Name:AUROLAB	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/01540/AM11/	RLA File :35/24/040/00035/AM11/	Lic.No/Date:3510032550 25.01.2011		
Decision : Committee considered case as per agenda and light of earlier decision taken in 39/82 meeting held on 23.12.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Aurovisc, Visivisc, Curagel, Rhoto Visc and Supreme Viscoelastic Surthcal Fluid Hydroxypropyl Methylcellulose 2%-PFS	1 No.	1.	Hypak SCF 2.25ml RF LLA EZGTCW 1883 PPL-Glass Barrel Syringes	As per packing policy
		2.	Hypak PR 2.25 ML PP-Syringe Plunger Rod	As per packing policy
		3.	Hypak NSCF 1-3 ML PH701/50C Black 51 1000-Syringe Plunger Stopper	As per packing policy
		4.	SAC Peelable "AMC" IND 3 size 7.5 X 25 Pouch	As per packing policy
		5.	SAC Peelable "AMC" IND 3 size 10 X 27 Pouch	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:1/48/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/01644/AM11/	RLA File :24/24/040/00014/AM11/	Lic.No/Date:2410030871	Defer

			14.02.2011	Date:16.08.2011
	Decision : Committee decided to defer case for 13.09.2011 for reply from the firm.			
28	Case No.:11/8/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00211/AM12/	RLA File :09/24/040/00499/AM11/	Lic.No/Date:0910045601 18.02.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			
29	Case No.:12/8/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00212/AM12/	RLA File :09/24/040/00485/AM11/	Lic.No/Date:0910045600 18.02.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			
30	Case No.:13/8/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00213/AM12/	RLA File :09/24/040/00532/AM11/	Lic.No/Date:0910045591 18.02.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			
31	Case No.:29/8/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00229/AM12/	RLA File :03/94/040/01012/AM11/	Lic.No/Date:0310620022 08.03.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			
32	Case No.:9/4/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00060/AM12/	RLA File :03/95/040/01000/AM11/	Lic.No/Date:0310620783 11.03.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC.			
33	Case No.:25/8/82-ALC4/2011	Party Name:INDUSTRIAL SOLVENTS & CHEMICALS PVT. LTD.,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00225/AM12/	RLA File :03/94/040/01122/AM10/	Lic.No/Date:0310622371 21.03.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2011-Ch.II dated 18.07.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or			

as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethyl Sulphate	1 Kg.	1.	Yellow Crude Sulphur	0.461 kg
		2.	Denatured Ethyl Alcohol (94%)	0.706 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:34/4/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00085/AM12/	RLA File :02/24/040/00229/AM11/	Lic.No/Date:0210156677 23.03.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Emami Mentho Plus Pain Balm (MPPB) (i)MPPB(9 ml) – 3360000 pcs (ii)MPPB (1.2ml) – 3914200 pcs (iii)MPPB (30ml)-332308 pcs. (iv)MPPB (4 ml) 2073430 pcs. Total:-53200 litres	53200Liter	1.	Micro Crystalline Wax Melting Point 75-80 C	5852.00 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:28/8/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00228/AM12/	RLA File :03/94/040/01144/AM11/	Lic.No/Date:0310623541 25.03.2011		
Decision : Committee considered case as per agenda and observed that Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) (HFA 134A Propolen) vide their O.M. No.11/10/2011-OC dated 21.06.2011. It was, therefore, in light of earlier decision taken in 14/82 meeting held on 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml	As per packing policy

			Aluminium Can	
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy

100mcg (300MD)) with 40 mcl Aerosol Valve)		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.

Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.
The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

36	Case No.:30/8/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00230/AM12/	RLA File :03/94/040/01136/AM11/	Lic.No/Date:0310623342 25.03.2011	Defer Date:13.09.2011
Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.				

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Case No.:40/8/82-ALC4/2011	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00240/AM12/	RLA File :03/95/040/00953/AM11/	Lic.No/Date:0310623395 25.03.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in its 11/82 meeting held on 10.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vicks Vaporub	100 kg.	1.	White Petrolatum (White Soft Parafin)	82.30 kg
		2.	DL-Camphor	5.365 kg
		3.	Eucalyptus Oil	1.356 kg/100kg
		4.	Nutmeg Oil	0.697 kg
		5.	Cedar Leaf Oil	0.448 kg
		6.	Turpentine Oil	4.77 kg
		7.	Thymol	0.0918 kg
		8.	50 mgs, 80 mgs, 100mgs, Labels	Net to Net + 2% wastage
		9.	Direction Folders	Net to Net + 4% wastage
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.:27/8/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00227/AM12/	RLA File :03/94/040/01150/AM11/	Lic.No/Date:0310624248 30.03.2011	
Decision : Committee considered case as per agenda and observed that Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) (HFA 134A Propolen) vide their O.M. No.11/10/2011-OC dated 21.06.2011. It was, therefore,				

in light of earlier decision taken in 14/82 meeting held on 21.06.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy

200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 100mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro	18.2 gm.

			ethane)(HFA 134 A Propellant)	
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy

Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	3.	19ml Aluminium Cans	As per packing policy
	4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
	5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
	6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.

The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:8/11/82-ALC4/2011	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00322/AM12/	RLA File :52/24/040/00057/AM11/	Lic.No/Date:5210034768 04.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alpha Beta Arteether (Arteether)	1 Kg.	1.	Artemisinin	1.50 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:11/12/82-ALC4/2011	Party Name:INDO AMINES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00344/AM12/	RLA File :03/94/040/00991/AM11/	Lic.No/Date:0310625340 06.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2010-Ch.II dated 18.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-INDO EMUL TO 15 Tallow Ammine Ethoxylate (15 Moles)	1 Kg.	1.	Tallow Ammine	0.283 kg
		2.	Ethylene Oxide	0.716 kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:18/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00069/AM12/	RLA File :05/23/040/00380/AM11/	Lic.No/Date:0510287716 07.04.2011	Defer Date:13.09.2011
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/38/2011-Ch.II dated 19.07.2011 has called for technical information from the firm. It was, therefore, decided to defer the case for 13.09.2011.			

42	Case No.:19/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00070/AM12/	RLA File :05/23/040/00381/AM11/	Lic.No/Date:0510287719 07.04.2011	Defer Date:13.09.2011
	Decision :Committee decided to call for end use of export product from the firm. Accordingly, case was deferred for 13.09.2011.			

43	Case No.:32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of DC(MSME).			

44	Case No.:41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of DC(MSME).			

45	Case No.:48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/121/2010-Ch.II dated 18.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	5-Nitro Benzimidazole Base (Jarocol 5NBI)	1 Kg.	1.	4-Nitro-O-Phenylene Diamine (4-NOPD)
			2.	Sodium Hypo Chlorite (NaOC1)
				Qty. allowed
				0.901 kg
				0.562 kg
	RA concerned may take further necessary action as per above decision of NC.			

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Case No.:14/6/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00132/AM12/	RLA File :07/24/040/00003/AM12/	Lic.No/Date:0710078566 13.04.2011		
Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 19.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactate Gluconate	1 Kg.	1.	Lactic Acid	0.481 kg
		2.	Calcium Carbonate	0.303 kg
		3.	Calcium Gluconate	0.680 kg
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:4/5/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00106/AM12/	RLA File :09/24/040/00576/AM11/	Lic.No/Date:0910046396 15.04.2011	Defer Date:16.08.2011
Decision : Committee decided to defer case for 16.08.2011 for comments of DC(MSME).				

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Case No.:35/8/82-ALC4/2011	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00235/AM12/	RLA File :24/24/040/00002/AM12/	Lic.No/Date:2410031465 15.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2011-Ch.II dated 12.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Hydroxy Methyl-4-Methyl-1-Phenyl-3-Pyrazolidone (Phenidone-D/Dimesone-S)	1 Kg.	1.	Phenyl Hydrazine (Hydrazinobenzene/PHD)	1.25 kg
		2.	Dimethylol Propionic Acid	1.4 kg
		3.	Toluene	1.0 kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:16/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00349/AM12/	RLA File :03/94/040/00042/AM12/	Lic.No/Date:0310627685 21.04.2011	Defer Date:16.08.2011
Decision : Committee decided to defer case for 16.08.2011 for comments of DC(MSME).				

50	Case No.:15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of DC(MSME).			

51	Case No.:4/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00204/AM12/	RLA File :09/24/040/00606/AM11/	Lic.No/Date:0910046587 02.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

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Case No.:13/16/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00471/AM12/	RLA File :09/24/040/00014/AM12/	Lic.No/Date:0910046589 02.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 Kg.	1.	Lovastatin	1.39 kg
		2.	Carbon DC Enoanticromos (Activated Carbon)	0.035 kg
		3.	Cyclohexane	6.66 kg
		4.	Methanol	16.01 kg
		5.	Iodine	0.5917 kg
		6.	Methane Sulfonic Acid	0.06 kg
		7.	Methylene Chloride	2.42 kg
		8.	N,N-Dimethyl formamide (DMF)	1.59 kg
		9.	Pyrrolidine	0.81 kg
		10.	Tert-Butyldimethylsilyl Chloride	0.81 kg
		11.	Tetra Hydrofuran (THF)	6.58 kg
		12.	Imidazole	0.58 kg
		13.	n-Butyl Lithium (15% Solution in Hexane) As 100%	0.610 kg
RA may take action accordingly.				

54	Case No.:8/8/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00208/AM12/	RLA File :09/24/040/00015/AM12/	Lic.No/Date:0910046598 03.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:21/8/82-ALC4/2011	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00221/AM12/	RLA File :09/24/040/00619/AM11/	Lic.No/Date:0910046610 03.05.2011	
	Decision : Committee considered the case as per agenda and in light of earlier decision taken in 14/82 meeting held on 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel bisulphate	1 kg.	1.	Couple amine Hcl	1.05 kg
		2.	Methanol	4.25 kg
		3.	Methylene dichloride	1.03 kg
		4.	Acetone	1.68 kg
		5.	Formic acid	0.185 kg

RA concerned may take further necessary action as per above decision of NC.

56	Case No.:22/8/82-ALC4/2011	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00222/AM12/	RLA File :09/24/040/00511/AM11/	Lic.No/Date:0910046613 03.05.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 13.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dibromo-5-Benzoyl Pyrrole	1 Kg.	1.	Pyrrole	0.43 kg
		2.	Dichloro Methane	5.25kg
		3.	Morpholine	1.29 kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:23/8/82-ALC4/2011	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00223/AM12/	RLA File :09/24/040/00618/AM11/	Lic.No/Date:0910046629 03.05.2011	

Decision : Committee considered the case as per agenda and in light of earlier decision taken in 14/82 meeting held on 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel bisulphate	1 kg.	1.	Couple amine Hcl	1.05 kg
		2.	Methanol	4.25 kg
		3.	Methylene dichloride	1.03 kg
		4.	Acetone	1.68 kg
		5.	Formic acid	0.185 kg

RA concerned may take further necessary action as per above decision of NC.

58	Case No.:12/12/82-ALC4/2011	Party Name:TRIGON ANTIOXIDANTS PVT. LTD,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00345/AM12/	RLA File :03/95/040/00092/AM12/	Lic.No/Date:0310629212 03.05.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/52/2011-Ch.II dated 18.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di Stearyl-3,3'-Thio Di Propionate (DSTDP)	1 Kg.	1.	Sodium Sulphide	0.126 kg
		2.	Stearyl Alcohol	0.878 kg

RA concerned may take further necessary action as per above decision of NC.

59	Case No.:18/16/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00476/AM12/	RLA File :09/24/040/00011/AM12/	Lic.No/Date:0910046614 03.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

60	Case No.:14/8/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00214/AM12/	RLA File :09/24/040/00029/AM12/	Lic.No/Date:0910046641 04.05.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2R-Cis)-5-(4-Amino-1,2-Dihydro-2-Oxo-1-	1 Kg.	1.	Glyoxylic Acid 50%	0.90 kg
		2.	1,4-Dithiane-2,5-Dihydroxy	0.365 kg

Pyrimidinyl)-1,3-Oxathiolane-2-Carboxylic Acid (2S,5R)-Methyl Ester	3.	n-Hexane	2.804 kg
	4.	Methylene Dichloride	4.30 kg
	5.	Toluene	2.096 kg
	6.	Cytosine	0.455 kg
	7.	Hexamethyl Disilazane	0.75 kg
RA concerned may take further necessary action as per above decision of NC.			

61	Case No.:3/8/82-ALC4/2011	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00203/AM12/	RLA File :03/95/040/00084/AM12/	Lic.No/Date:0310629782 05.05.2011	Defer Date:13.09.2011
Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.				

62	Case No.:17/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00217/AM12/	RLA File :09/24/040/00010/AM12/	Lic.No/Date:0910046650 05.05.2011	Defer Date:16.08.2011
Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC.				

63	Case No.:13/12/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00346/AM12/	RLA File :03/95/040/00091/AM12/	Lic.No/Date:0310629593 05.05.2011	Defer Date:16.08.2011
Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC.				

64	Case No.:19/16/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00477/AM12/	RLA File :09/24/040/00005/AM12/	Lic.No/Date:0910046651 05.05.2011	Defer Date:16.08.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2010-Ch.II dated 18.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dantuff-Z Suspension Or ZincPyrithione Suspension or Zee Suspension (Zinc Pyrithione 48%)	1 Kg.	1.	2-Chloro Pyridine	0.460 kg
		2.	Acetic Acid	0.650 kg
		3.	Zinc Sulphate Hepta Hydrate	0.350 kg
		4.	Methanol	1.00 kg
		5.	Malic Anhydride	0.100 kg
		6.	Sodium Sulphide	0.250 kg

RA concerned may take further necessary action as per above decision of NC.

65	Case No.:20/16/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00478/AM12/	RLA File :09/24/040/00007/AM12/	Lic.No/Date:0910046649 05.05.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC.			

66	Case No.:2/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/	Lic.No/Date:0310629987 06.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

67

Case No.:18/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00218/AM12/	RLA File :09/24/040/00072/AM12/	Lic.No/Date:0910046666 06.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 10.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Carvedilol	1 Kg.	1.	4-Hydroxy-9H-Carbazole	1.06 kg
		2.	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		3.	Iso propyl Alcohol	0.83 liter
RA concerned may take further necessary action as per above decision of NC.				

68	Case No.:19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:16/16/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00474/AM12/	RLA File :09/24/040/00070/AM12/	Lic.No/Date:0910046668 06.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:15/16/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00473/AM12/	RLA File :09/24/040/00035/AM12/	Lic.No/Date:0910046677 09.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

71	Case No.:42/8/82-ALC4/2011	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00242/AM12/	RLA File :05/23/040/00366/AM11/	Lic.No/Date:0510290205 10.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

72	Case No.:43/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00243/AM12/	RLA File :03/94/040/01024/AM11/	Lic.No/Date:0310630508 10.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

73	Case No.:44/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510 10.05.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

74	Case No.:45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC.			

75	Case No.:48/8/82-ALC4/2011	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
	HQ File :01/82/050/00248/AM12/	RLA File :05/23/040/00039/AM12/	Lic.No/Date:0510290474 12.05.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2011-Ch.II dated 18.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

5-Isopropyl Hydantoin	1 Kg.	1.	Isobutyraldehyde	0.633 kg
		2.	Ammonium Bicarbonate	0.695 kg
		3.	Sodium Cyanide	0.431 kg
		4.	Hydrogen Peroxide 50% w/w	0.095 kg

RA concerned may take further necessary action as per above decision of NC.

76	Case No.:50/8/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00250/AM12/	RLA File :09/24/040/00592/AM11/	Lic.No/Date:0910046744 12.05.2011	Defer Date:13.09.2011
Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.				

77	Case No.:17/16/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00475/AM12/	RLA File :09/24/040/00501/AM11/	Lic.No/Date:0910046743 12.05.2011	Defer Date:13.09.2011
Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.				

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Case No.:12/16/82-ALC4/2011	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00470/AM12/	RLA File :09/24/040/00016/AM12/	Lic.No/Date:0910046776 18.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
(2R,5R)-5-Hydroxy-(1,3)-Oxathiolane-2-Carboxylic Acid,2S ISOPROPYL-5R methyl-IR Cyclohexylester.	1 kg	1.	Glyoxalic Acid 50%	0.717 kg
		2.	2,5 Di Hydroxy 1,4 Di Thiane	0.30 Kg
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:38/10/82-ALC4/2011	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00297/AM12/	RLA File :09/24/040/00620/AM11/	Lic.No/Date:0910046900 25.05.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/81/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-4-(3-Methoxy propoxy)-3 Methyl Pyridine Hydrochloride	1 kg	1.	2,3 Lutidine	1.00 kg
		2.	3 Methoxy Propylamine	1.187 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:11/16/82-ALC4/2011	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00469/AM12/	RLA File :09/24/040/00075/AM12/	Lic.No/Date:0910046914 25.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 23.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 18000 kgs.]	1 Kg.	1.	Lithium Metal	0.300 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:5/16/82-ALC4/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00463/AM12/	RLA File :08/24/040/00034/AM12/	Lic.No/Date:0810099782 26.05.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC.			

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Case No.:1/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00459/AM12/	RLA File :34/24/040/00033/AM12/	Lic.No/Date:3410030423 31.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 11.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step 3 (AZA Erythromycin)	1 Kg.	1.	Erythromycin Base	1.86 kg
		2.	Acetone	1.27 kg
		3.	Ethyl Alcohol	3.00 ltr.
		4.	Hydroxylamine Hcl	0.97 kg

		5.	Methane Sulfonyl Chloride	0.69 kg
		6.	Methanol	1.09 kg
		7.	Platinum Catalyst with base of activated carbon (5% Platinum on carbon)	1.00 gm
RA concerned may take further necessary action as per above decision of NC.				

83	Case No.:22/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00480/AM12/	RLA File :22/24/040/00013/AM12/	Lic.No/Date:2210011461 03.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:23/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00481/AM12/	RLA File :22/24/040/00012/AM12/	Lic.No/Date:2210011462 03.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

85	Case No.:21/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00479/AM12/	RLA File :22/24/040/00015/AM12/	Lic.No/Date:2210011478 08.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

86	Case No.:25/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00483/AM12/	RLA File :22/24/040/00016/AM12/	Lic.No/Date:2210011477 08.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

87	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred

HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:16.08.2011
Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC, Petrochemicals Division.			

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Case No.:6/16/82-ALC4/2011	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00464/AM12/	RLA File :08/24/040/00060/AM12/	Lic.No/Date:0810100443 14.06.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on15.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 5/12.5 mg	1 No.	1.	Bisoprolol Fumarate	5.1 mg
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 10/25 mg	1 No.	1.	Bisoprolol Fumarate	10.2 mg
RA concerned may take further necessary action as per above decision of NC.				

90	Case No.:26/16/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00484/AM12/	RLA File :22/24/040/00018/AM12/	Lic.No/Date:2210011505 14.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

91

Case No.:3/16/82-ALC4/2011	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00461/AM12/	RLA File :07/24/040/00080/AM12/	Lic.No/Date:0710079875 15.06.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dothiepin Hcl	1 Kg.	1.	Thiophenol	0.65 kg
		2.	1 Bromo 3 Chloro Propane	0.92 kg
		3.	Tetra Hydro Furan	0.50 kg
		4.	Acetone	Not allowed since not shown in manufacturing process.

RA concerned may take further necessary action as per above decision of NC.

92	Case No.:24/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00482/AM12/	RLA File :22/24/040/00020/AM12/	Lic.No/Date:2210011512 15.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

93	Case No.:14/16/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00472/AM12/	RLA File :05/24/040/00087/AM12/	Lic.No/Date:0510293897 20.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

94	Case No.:2/16/82-ALC4/2011	Party Name:WOCKHARDT LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00460/AM12/	RLA File :03/95/040/00192/AM12/	Lic.No/Date:0310639497 30.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

95	Case No.:7/16/82-ALC4/2011	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved
	HQ File :01/82/050/00465/AM12/	RLA File :31/83/040/00062/AM12/	Lic.No/Date:3110048971 01.07.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 27.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox 423-W50 1,1,3,3-Tetramethylbutyl peroxyneodecanoate, 50% emulsion in water and Methanol	1 Kg.	1.	Neodecanoyl Chloride	0.348 kg
		2.	Tetra-Methyl Butylhydro Peroxide 90%	0.318 kg
		3.	Magnesium Sulfate	0.049 kg
		4.	Polyvinyl Alcohol Alcotex 552P	0.075 kg
		5.	Container HDPE 30 Ltr. Loose, with 2 lables 30 ltrs, CR Can from HDPE Natural with K60 Opening and Red K29 Screw Cap 6 pieces in Plastic Bags including Caps	As per packing policy
		6.	Screw Cap K60 With Pregasket	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:8/16/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00466/AM12/	RLA File :31/83/040/00061/AM12/	Lic.No/Date:3110048977 01.07.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/66/2007/Ch.II dated 06.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol	0.765 kg
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:9/16/82-ALC4/2011	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00467/AM12/	RLA File :05/23/040/00121/AM12/	Lic.No/Date:0510295547 04.07.2011	Defer Date:13.09.2011
	Decision :Committee decided to call for a copy of application, copy of advance authorization and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 13.09.2011.			

98	Case No.:10/16/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00468/AM12/	RLA File :03/95/040/00213/AM12/	Lic.No/Date:0310640128 04.07.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC, Petrochemicals Division.			

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Case No.:28/16/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved	
HQ File :01/82/050/00486/AM12/	RLA File :03/95/040/00242/AM12/	Lic.No/Date:0310640406 05.07.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orthoxylene	1 MT.	1.	Reformat	1.2565 MT
		2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports
RA concerned may take further necessary action as per above decision of NC.				

100	Case No.:29/16/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00487/AM12/	RLA File :05/23/040/00128/AM12/	Lic.No/Date:0510295711 05.07.2011	Defer Date: 16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC.			

101	Case No.:30/16/82-ALC4/2011	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00488/AM12/	RLA File :05/23/040/00136/AM12/	Lic.No/Date:0510295714 05.07.2011	Defer Date: 16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC, Petrochemicals Division.			

102	Case No.:31/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date: 13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

103	Case No.:32/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00490/AM12/	RLA File :05/24/040/00116/AM12/	Lic.No/Date:0510295739 05.07.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

104	Case No.:34/16/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00492/AM12/	RLA File :03/95/040/01038/AM11/	Lic.No/Date:0310641073 07.07.2011	Defer Date: 13.09.2011
	Decision Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.:			

105	Case No.:33/16/82-ALC4/2011		Party Name: BALAJI AMINES LIMITED		Meet No/Date: 16/82-ALC4/2011 19.07.2011		Status: Case Approved	
	HQ File :01/82/050/00491/AM12/		RLA File :31/83/040/00064/AM12/		Lic.No/Date:3110049042 05.07.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008-Ch.III dated 29.03.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

	Gamma Butyrolactone	1 Kg.	1.	Butanediol	1.16 kg
			2.	GBL Dehydrogenation Catalyst	0.001 kg
RA concerned may take further necessary action as per above decision of NC.					

106	Case No.:35/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00493/AM12/	RLA File :05/24/040/00121/AM12/	Lic.No/Date:0510295990 07.07.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

107	Case No.:36/16/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Approved									
	HQ File :01/82/050/00494/AM12/	RLA File :03/95/040/00260/AM12/	Lic.No/Date:0310641274 08.07.2011										
	Decision : Committee considered case as per agenda and in light of SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ciprobibrate Capsule 100 mg</td><td>1 No.</td><td>1.</td><td>Ciprofibrate BP</td><td>102 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ciprobibrate Capsule 100 mg	1 No.	1.	Ciprofibrate BP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Ciprobibrate Capsule 100 mg	1 No.	1.	Ciprofibrate BP	102 mg									
RA concerned may take further necessary action as per above decision of NC.													

108	Case No.:37/16/82-ALC4/2011	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:16/82-ALC4/2011 19.07.2011	Status:Case Deferred
	HQ File :01/82/050/00495/AM12/	RLA File :03/95/040/00244/AM12/	Lic.No/Date:0310641314 08.07.2011	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of C&PC.			